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Cr1.A.No. 119-121 OF 1997

ITEM No.1-A

(For judgment)

Court No.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS.119-121 OF 1997

Ramanand YadavAppellant (s)

VERSUS

Prabhu Nath Jha and Ors.Respondent (s)  
With Criminal Appeal No.314-316 of 1997

(HEARD BY HON'BLE DORAISWAMY RAJU AND ARIJIT PASAYAT,JJ.)

Date : 31/10/2003 This Petition was called on for pronouncement of judgment  
today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. S.B. Upadhyay,Adv.

Mr. B.B. Singh,Adv.

For Respondent (s) Mr. Anil Kumar Jha,Adv.

Mr. M.P. Jha,Adv.

Mr. Anil Kumar Chopra,Adv.

The Court made the following  
J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced  
the judgment of the Court. The appeals are allowed in  
terms of the signed judgment. REPORTABLE.

The respondents are on bail. They shall surrender  
forthwith to suffer remainder of the sentence.

(Neena Verma) (Vijay Aggarwal)  
Court Master Court Master

Signed Reportable judgment is placed on the file.